

CR No.15/2021  
Inderdeep Kakkar Vs. State & Anr.

( Proceedings Convened through Video Conferencing)

Present:

Sh. Rakesh Malhotra, Ld. Counsel for the revisionist (through V.C.).

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1 (through V.C.).

Sh. Manish Chauhan, Ld. Counsel for the respondent No.2 (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for 22/10/2021 for arguments. Date of 22/10/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

CR No.14/2021

Inderdeep Kakkar Vs. State & Anr.

021

( Proceedings Convened through Video Conferencing)

Present: Sh. Rakesh Malhotra, Ld. Counsel for the revisionist (through V.C.).  
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1 (through V.C.).  
Sh. Manish Chauhan, Ld. Counsel for the respondent No.2 (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for 22/10/2021 for arguments. Date of 22/10/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

CR No.16/2021

Inderdeep Kakkar Vs. State & [REDACTED]

( Proceedings Convened through Video Conferencing)

Present:

Sh. Rakesh Malhotra, Ld. Counsel for the revisionist (through V.C.).

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1 (through V.C.).

Sh. Manish Chauhan, Ld. Counsel for the respondent No.2 (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for 22/10/2021 for arguments. Date of 22/10/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

CNR No.DLCT01-000045-2020

CR No.28/2021

KDH Textiles Pvt. Ltd. Vs. Global Trendz & Anr.

11/2021

( Proceedings Convened through Video Conferencing)

Present:

Sh. Kapil Singhal, Ld. Consel for the revisionist (through V.C.).

None has joined the proceedings via video conferencing on behalf of the respondents.

One of the regular stenographers and Assistant Ahlmad are on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the respondents.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for 22/10/2021 for arguments.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

CNR No.DLCT01-014787-2019

SC No.92/2021

FIR No.176/2019

PS Paharganj

State Vs. Bhagat Ram

( Proceedings Convened through Video Conferencing)

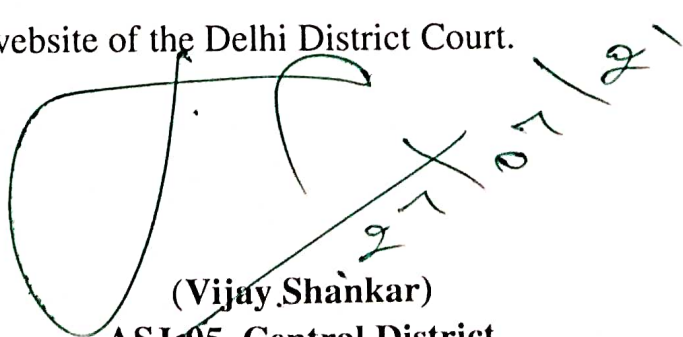
Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Accused Bhagat Ram is present with Ld. Counsel Sh. Sunny Sharma (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by counsel for the accused that accused Bhagat Ram is on interm bail in the present case.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for 22/10/2021 for arguments on the point of charge.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

CA No.41/2021  
Manjeet Vs. State

( Proceedings Convened through Video Conferencing)

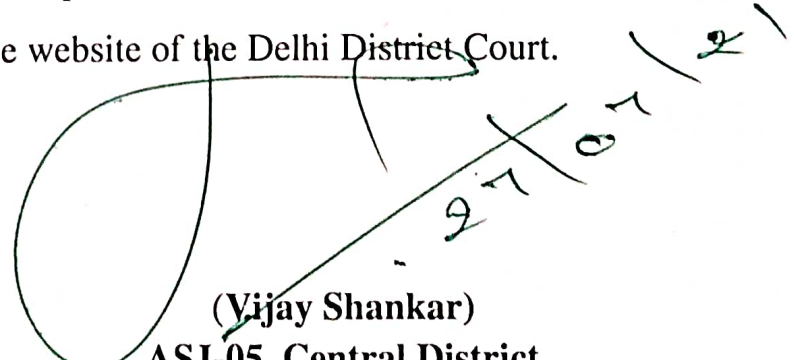
ent: Sh. Praveen Aggarwal, Ld. Legal Aid Counsel for the appellant (through V.C.).

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for 22/10/2021 for arguments. Date of 22/10/2021 is given at specific request and convenience of counsel for the appellant.

Order be uploaded on the website of the Delhi Distriet Court.

 27/07/21

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

SC No.01/2021  
FIR No.02/2010  
PS Sabzi Mandi  
State Vs. Gulzar & Ors.

27/07/2021

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
All accused have not joined the proceedings via video conferencing.

One of the regular stenographers and Assistant Ahlmad are on leave today.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for 22/10/2021 for PE.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

CNR No.DLCT01-002699-2015

SC No.23/2021

FIR No.141/2015

PS Dargyaganj

State Vs. Pooja Gupta & Ors.

27/07/2021

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

All accused have not joined the proceedings via video conferencing.

One of the regular stenographers and Assistant Ahlmad are on leave today.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for 22/10/2021 for PE.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)



CNR No.DLCT01-000422-2015  
SC No.145/2021  
FIR No.231/2012  
PS Paharganj  
State Vs. Arun Kumar & Ors.

( Proceedings Convened through Video Conferencing)

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Phool Kumar Singhania, Ld. Counsel for all accused (through V.C.).  
All accused have not joined the proceedings via video conferencing.

One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by counsel for the accused that all accused are unable to join the proceedings through V.C. due to connectivity issues.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for 22/10/2021 for PE.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

CNR No.DLCT01-013415-2019  
SC No.125/2021  
FIR No.303/2018  
PS Kamla Market  
State Vs. Saddam @ Bhura & Ors.

2021

( Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Accused Hunny Kumar is present with Ld. Counsel Sh. Pratyaksh Kumar (through V.C.).

Sh. Naveen Kumar Yadav, Ld. Proxy counsel for counsel for the accused Babloo (through V.C.).

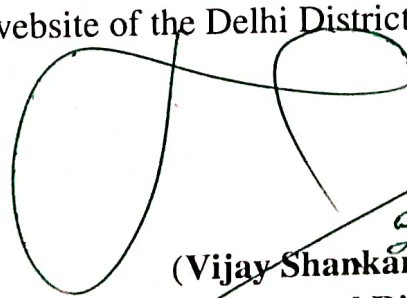
Remaining accused have not joined the proceedings via video conferencing.

One of the regular stenographers and Assistant Ahlmad are on leave today.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for 22/10/2021 for arguments on the point of charge.

Order be uploaded on the website of the Delhi District Court.



(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

CR No.17/2021

Munish Hemrajani Vs. [REDACTED]

( Proceedings Convened through Video Conferencing)

Sh. Rakesh Malhotra, Ld. Counsel for the revisionist (through V.C.).

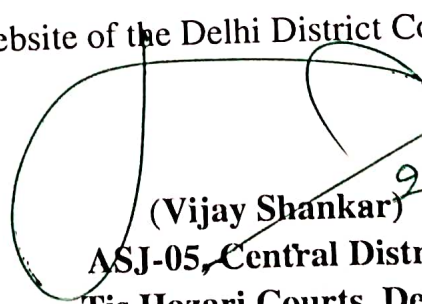
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1 (through V.C.).

Sh. Manish Chauhan, Ld. Counsel for the respondent No.2 (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for 22/10/2021 for arguments. Date of 22/10/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

CR No.18/2021

Munish Hemrajani Vs. State & Anr.

( Proceedings Convened through Video Conferencing)

Sh. Rakesh Malhotra, Ld. Counsel for the revisionist (through V.C.).

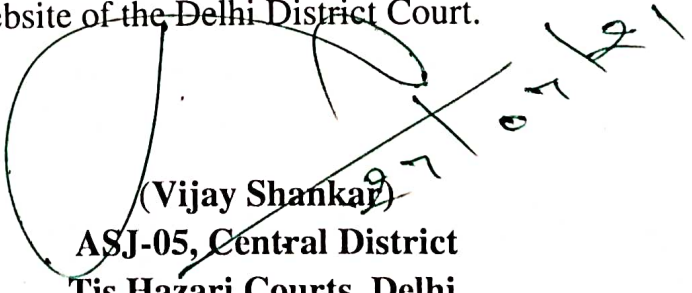
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1 (through V.C.).

Sh. Manish Chauhan, Ld. Counsel for the respondent No.2 (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for 22/10/2021 for arguments. Date of 22/10/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

CR No.18/2021

Munish Hemrajani Vs. State & Anr.

( Proceedings Convened through Video Conferencing)

Sh. Rakesh Malhotra, Ld. Counsel for the revisionist (through V.C.).

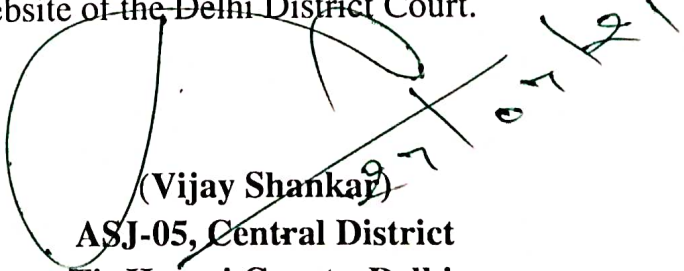
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1 (through V.C.).

Sh. Manish Chauhan, Ld. Counsel for the respondent No.2 (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for 22/10/2021 for arguments. Date of 22/10/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

CR No.13/2021

Munish Hemrajani Vs. State & Anr.

021

( Proceedings Convened through Video Conferencing)

Present:

Sh. Rakesh Malhotra, Ld. Counsel for the revisionist (through V.C.).

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1 (through V.C.).

Sh. Manish Chauhan, Ld. Counsel for the respondent No.2 (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for 22/10/2021 for arguments. Date of 22/10/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi

27/07/2021(G)

SC No.126/2021  
FIR No.202/2015  
PS Subzi Mandi  
State Vs. Dhanna Ram Chaudhary

( Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Accused Dhanna Ram Chaudhary is present with Mr. Mohd. Anas, Ld. Proxy counsel for counsel for the accused (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for 22/10/2021 for PE.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

FIR No.319/2020

PS Nabi Karim

U/s 302/34 IPC

State Vs. Sachin Solanki @ Vishu & Ors.

27/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Sandeep for grant of interim bail.**

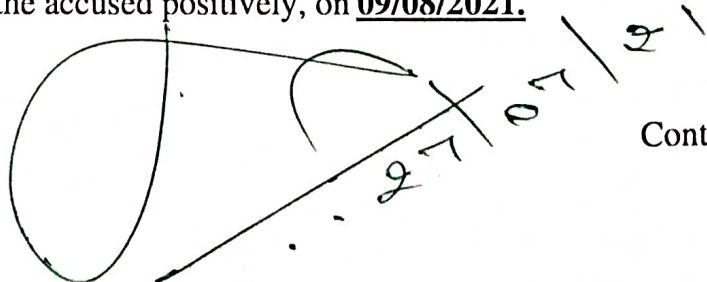
**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ Inspector Tej Dutt Gaur is present (through V.C.).  
Sh. Ghanshyam Kaushik, Ld. Counsel for the accused Sandeep (through V.C.).

**One of the regular stenographers and Assistant Ahlmad are on leave today.**

Reports received from the Deputy Superintendent and Medical Officer In-charge, Central Jail No.1, Tihar, New Delhi. It is mentioned in the report of Medical Officer In-charge that at present, the condition of the patient/ inmate is stable and receiving all medicines from Central Jail No.1 Dispensary.

Jail Authorities are directed to provide the requisite/ necessary/ immediate/ speedy medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral / Govt. hospitals on priority basis, if required, as per rules. In case, surgery of the accused is required/ planned, the Jail Authorities are directed to make necessary arrangements for the same on priority basis. The concerned Jail Superintendent and Medical Officer In-charge are directed to file further/ appropriate/ detailed report regarding medical condition of the accused positively, on 09/08/2021.



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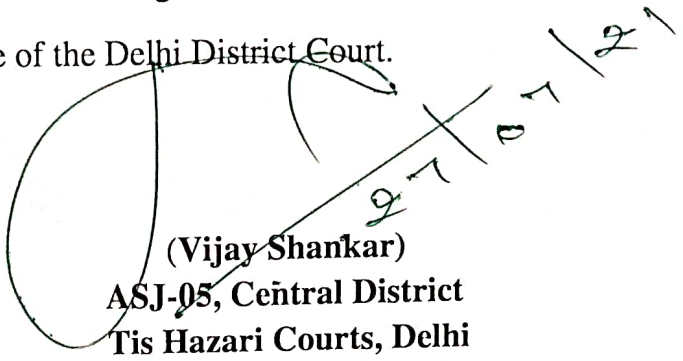


-2-

A copy of this order be sent to the concerned Jail Superintendent through E-mail for compliance and necessary action.

IO is bound down for the next date of hearing i.e. 09/08/2021.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

FIR No.98/2018  
PS Sadar Bazar  
U/s 302/307/34 IPC & 25/27/54/59 Arms Act  
State Vs Ranvir @ Rang Lal

27/07/2021

File taken up today on the bail application u/s 439 Cr.P.C. of accused Ranvir @ Rang Lal for grant of interim bail for the period of 20 days.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. V.C. Bharti, Ld. Counsel for the accused Ranvir @ Rang Lal (through V.C.)

One of the regular stenographers and Assistant Ahlmad are on leave today.

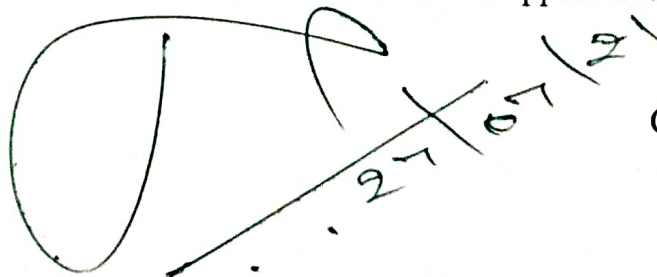
It is submitted by counsel for the accused that accused has filed the present interim bail application on the medical ground of his sister.

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to the IO to appear and SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list/ status of all pending cases against the accused, for the next date of hearing.

Issue notice to the SHO/ IO to file report regarding medical condition of sister of the accused, availability of family members of the accused and whether immediate hospitalization/ surgery of sister of the accused is required or not and also to file verification report of medical documents of sister of the accused on the next date of hearing.

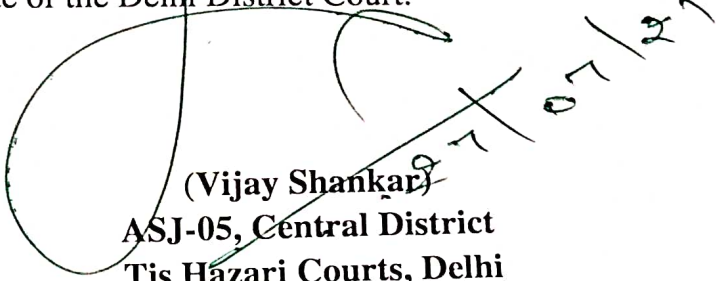
At request of counsel for the accused, the aforesaid bail application of the



Contd...../2-

accused be put up for consideration on 31/07/2021. Date of 31/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

FIR No.154/2020  
PS Burari  
U/s 304/34 IPC  
State Vs. Virender Yadav

27/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Virender Yadav for grant of regular bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO has not joined the proceedings through V.C.  
Sh. Shiv Kumar Sharma, Ld. proxy counsel for counsel for the accused Virender Yadav (through V.C.).

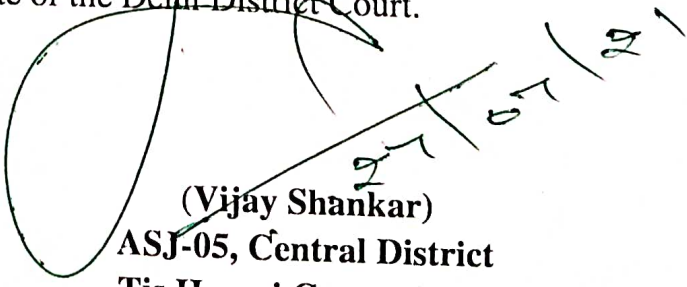
One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by proxy counsel for counsel for the accused that the main counsel is not available today, as he is out of station and the present regular bail application of the accused be taken up for consideration on some other day. Heard. Request is allowed.

At request of proxy counsel for counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 05/08/2021. Date of 05/08/2021 is given at specific request and convenience of proxy counsel for counsel for the accused.

Issue notice to the IO for the next date of hearing i.e. 05/08/2021.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

FIR No.140/2018  
PS Sarai Rohilla  
U/s 307/34 IPC & 25/27 Arms Act  
State Vs. Rohit Mundra & Ors.

27/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Rahul Mittal for grant of interim bail for the period of 90 days.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Yatinder Kumar, Ld. Legal Aid Counsel for the accused Rahul Mittal  
(through V.C.).

**One of the regular stenographers and Assistant Ahlmad are on leave today.**

It is submitted by counsel for the accused that he has already filed the copy of requisite documents pertaining to all pending cases against the accused. It is further submitted by counsel for the accused that accused is not involved in case bearing FIR No.83/2007, U/s 363 IPC, PS Karol Bagh but the IO has mentioned in his report that accused has been acquitted in the said case.

Issue notice to the IO to appear for the purpose of clarifications and SHO/ IO is directed to file the status/ list of all pending cases against the accused, on the next date of hearing.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list/ status of all pending cases against the accused, on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 29/07/2021. Date of 29/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

Rohit  
Sant

FIR No.264/2015  
PS Subzi Mandi  
U/s 302/393/397 IPC  
State Vs. Ajay

27/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Ajay for grant of interim bail as per the H.P.C. guidelines.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Yatinder Kumar, Ld. Legal Aid Counsel for the accused Ajay (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

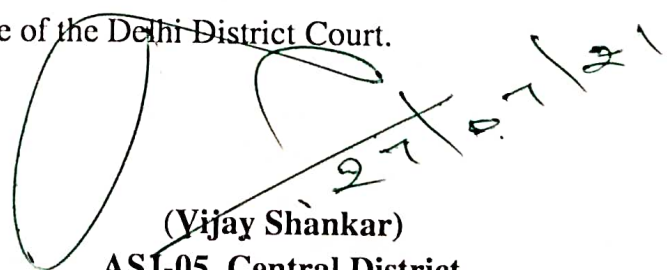
Report not received from the concerned Jail Superintendent.

Issue fresh notice to the concerned Jail Superintendent to file appropriate/ detailed report regarding date of interim bail of the accused, date on which the accused had to surrender and date on which the accused has surrendered, positively on the next date of hearing. Last opportunity is granted for the same.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on 02/08/2021. Date of 02/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

Rabkar  
Sewal

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
27/07/2021(G)

CNR No.DLCT01-000185-2015

SC No.16/2021

FIR No.415/2015

PS Kotwali

U/s 395/397/365/412/201/120-B IPC & 25 Arms Act

State Vs. Sunil & Ors.

27/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Maan Singh for grant of interim bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

SI Ramchandra is present (through V.C.).

Sh. Gaurav Singhal, Ld. Counsel for the accused Maan Singh (through V.C.)

One of the regular stenographers and Assistant Ahlmad are on leave today.

Reply to the aforesaid bail application of the accused is stated to be filed by SI Ramchandra.

It is submitted by counsel for the accused that copy of reply filed by SI Ramchandra be supplied to him. Copy be supplied.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on 29/07/2021. Date of 29/07/2021 is given at specific request and convenience of counsel for the accused.

SI Ramchandra is bound down for the next date of hearing i.e. 29/07/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi

27/07/2021  
27/07/2021  
27/07/2021  
27/07/2021(G)